

C.P. 40/2002

Fixed for order  
on 31-5-02

(by circulation)

27/5/02  
30-5-02

Contempt Petition No.40/2002  
in  
Original Application No.849/2000.

31.5.2002.

Shri R.G. Walia, Counsel for applicant.

From the averments made in Contempt Petition, we are satisfied that prima facie a case is being made out under Section 11 read with Section 12 of Contempt of Courts Act for wilful disobedience of the order of this Tribunal dated 30.8.2001 passed in A.N. Bhutani Vs. Department of Telecom and Another in O.A.No.849/2000.

Issue notice to contemnor-respondent No.2, K.N. Mahadevah, to show cause as to why he should not be punished for wilful disobedience of the aforesaid order of this Tribunal. The question of issue of notice to contemnor-respondent Nos.1 and 3 will be considered after receipt of reply from contemnor-respondent No.2.

Let the case be listed on 28.6.2002.

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B. O. A. T.

( Smt. Shanta Shastry )  
Member (A)

( Birendra Dikshit )  
Vice Chairman.

H.

Notice dt. 31.5.2002  
~~order/Judgement~~ despatched  
to Applicant/Respondent(s)  
on 12.6.2002

CP  
25/6